

e-FIR No. 0083/2020
PS Rani Bagh
U/s 279/427 IPC
Vehicle No. HR-69A-9815

24.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number HR-69A-9815 on Superdari.

Present : Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number HR-69A-9815 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Sanjeev wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 586/19
PS Raj Park
State vs. Ajeet @ Kattu

24.05.2020

Present:- Ld. APP for the State (through VC).

None for the applicant.

Telephonic request has been received from Sh. Shailender, Ahlmad in the court of Sh. Sushil Kumar, Ld. MM seeking time to trace the original bail order.

Record perused. As per record available, the original bail bond have been furnished till date in this case and time has also been sought by the concerned Ahlmad to trace the original bail order.

On request, time is given.

Bail order be traced for 25.05.2020.

Counsel for the applicant be informed about the next date of hearing through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 76/2020
PS Prem Nagar
U/s 457/380/411 IPC
State vs. Jai Prakash

24.05.2020

Interim bail application taken up through video conferencing for hearing of accused Jai Prakash.

Present : Ld. APP for the State (through VC).

Sh. Gopal Sharma, Ld. LAC for accused (through VC).

Copy of FIR alongwith previous involvements of the accused received from the IO SI Surajmal. The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

Ld. counsel for the accused submits that the accused is in JC since 17.02.2020, accused does not have any previous involvement and he has been falsely implicated in this case and hence he may be released on interim bail.

Ld. APP, on the other hand vehemently opposes the bail application on the ground that the application does not fall within the criteria laid down by HPC and even on merit bail should not be granted as accused had committed house trespass at night and was caught by the complainant and three mobile phones were recovered from him.

Heard. Perused.

Keeping in view the over all facts and circumstances of this case and gravity of the allegations, no grounds are made out to release the

accused on interim bail, at this stage. The interim bail application is dismissed.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 295/2020
Vehicle No. DL-11SX-7642
PS Saraswati Vihar (now PS Subhash Place)

24.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-11SX-7642 on Superdari.

Present : Ld. APP for the State (through VC).

None for the applicant.

The present application for release of vehicle bearing number DL-11SX-7642 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Jarande Umesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 236/2020
PS Begum Pur
Return of Release Warrants

24.05.2020

Present:- Ld. APP for the State (through VC).

Sh. Suraj Prakash Sharma, Ld. counsel for the accused.

Ahlamd has placed the original bail bond alongwith the bail order before the court.

Ld. counsel for the accused seeks time to take steps for necessary rectification of FIR Number before the Ld. Sessions Court since the order dated 21.05.2020 passed by the Ld. ASJ, the FIR Number has been mentioned as 236/20 in stead of 236/19.

On request, time is given.

To come up for consideration / further proceedings on 26.05.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 445/19
PS Bharat Nagar
State vs. Phool @ Shahbaz

24.05.2020

Present:- Ld. APP for the State (through VC).

Despite orders dated 22.05.2020 and 23.05.2020, no clarifications have been received from the IO / SHO.

In these circumstances, notice be issued to the DCP to look into the matter and expedite the filing of the reply / clarifications as sought vide order dated 22.05.2020.

Copy of the order be given to the Prosecution Naib Court Ct. Rajesh for the transmission to the office of DCP and copy of the order be also sent to the E-mail ID of DCP by the SHO immediately.

To come up for reply / arguments on 25.05.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 80/2020
PS Mangol Puri
State vs. Rohan @ Prem Chand Nagar

24.05.2020

Present:- Ld. APP for the State (through VC).

Copy of reply received from the SI Harinder as per which the father name of the accused Rohan @ Prem Chand Nagar is Prakash Chand.

Original reply be filed in the concerned court as when the court resume normal functioning.

On the basis of the reply of the IO, it is clarified that the father's name of the accused is Prakash Chand.

Photocopy of the ID of the accused be also sent to the Jail Superintendent alongwith copy of this order for information.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 1291/2020
PS South Rohini
U/s 379/411 IPC
State Vs. Shanu

24.05.2020

Bail application taken up through video conferencing for hearing of bail application of accused Shanu.

Present : Ld. APP for the State (through VC).

None for the accused.

Copy of reply received from ASI Sunil Dutt. The original reply be filed before the concerned court as and when the courts resume functioning.

As per the application, the accused stated to have been admitted to bail by the concerned MM on 17.03.2020 but the order was not uploaded and due to Corona Pandemic, the accused could not arrange the surety and hence the accused be admitted to interim bail for 45 days.

Report from the Jail Superintendent has also been received.

The counsel for the accused is given one opportunity to place on record the copy of bail order dated 17.03.2020 passed by the Ld. MM since all bail orders are stated to have been uploaded.

To come up for consideration / arguments on 26.05.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 006726/2020
PS Maurya Enclave
U/s 379 IPC
Vehicle No. DL-8SSB-5270

24.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SSB-5270 on Superdari.

Present : Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-8SSB-5270 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Rajkumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

e-FIR No. 039507/19
PS Aman Vihar
U/s 379/411 IPC
State vs. Nakul

24.05.2020

Bail application taken up through video conferencing for hearing of bail application of accused Nakul.

Present : Ld. APP for the State in person.

Sh. Gopal Sharma, Ld. LAC for accused (through VC).

Copy of reply received from ASI Bhagwan Sahay. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 20.01.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 20.01.2020, recovery has already been effected and also keeping that trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Nakul is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.

2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

DD No. 31-A & 35-A / 20
PS Aman Vihar
U/s 184 M.V. Act
Vehicle No. DL-1LN-2723

24.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1LN-2723 on Superdari.

Present : Ld. APP for the State (through VC).

None for the applicant.

The present application for release of vehicle bearing number DL-1LN-2723 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Sumit wherein it is stated that the vehicle seized in this case and no objection has been raised against releasing of the vehicle to the rightful / registered owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on web-site of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

Challan No. 154259
PS Maurya Enclave
U/s 3/181 M.V. Act
Vehicle No. HR-10W-0078

24.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number HR-10W-0078 on Superdari.

Present : Ld. APP for the State (through VC).

None for the applicant.

The present application for release of vehicle bearing number HR-10W-0078 on superdari has been filed by the applicant.

Challaning officer SI Ram Kishan has filed the reply to the supardari application and no cogent reason has been brought out in the reply filed by the Challaning Officer for not releasing the vehicle on superdari. The allegations against the accused are yet to be proved through a trial and in these circumstances, vehicle in question be released to the applicant / registered owner subject to the following conditions:-

1. Vehicle in question be released to its registered owner only subject to furnishing of indemnity bond as per valuation at the cost of the applicant to the satisfaction of the concerned SHO / IO subject to verification of documents.
2. SHO / IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. SHO / IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle.
4. The photographs should be attested and counter signed by the

complainant/applicant and accused if any.

The photographs / indemnity bond be filed before the concerned court immediately after the re-opening the court after end of Lockdown / suspended works of District Court.

Application disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 752/2020
PS Aman Vihar
U/s 379/411/482/323/34 IPC
State vs. Harsh Dhingra

24.05.2020

Bail application taken up through video conferencing for hearing of interim / regular bail application of accused Harsh Dhingra.

Present : Ld. APP for the State (through VC).

Sh. B.K. Singh, Ld. counsel for accused (through VC).

Copy of reply received from ASI Bhagwan Sahay. The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

Ld. counsel for the accused submits that the accused is in JC since 08.04.2020, the son of the accused is unwell suffering from serious disease, accused is the sole bread earner of his family and has been falsely implicated in this case and hence he may be released on bail.

Ld. APP, on the other hand vehemently opposes the bail application.

Reply of the IO perused as per which there is CCTV footage of the incident and the accused was apprehended on the identification of the complainant and the accused had also deserted the car used in the commission of offence which car was found to have a fake number plate and was also the case property having been stolen in another case.

Heard. Perused.

Keeping in view the over all facts and circumstances of this case, no grounds are made out to release the accused on bail or even interim bail at this stage. The bail application is dismissed.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 185/2020
PS Mangol Puri
U/s 25/54/59 Arms Act
State vs. Deepak @ Tillu.

24.05.2020

Bail application taken up through video conferencing for hearing of bail application of accused Deepak @ Tillu.

Present : Ld. APP for the State (through VC).

Sh. Suraj Prakash Sharma, Ld. counsel for accused (through VC).

Copy of reply received from HC Praveen. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 09.03.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 09.03.2020, recovery has already been effected and also keeping that trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Deepak @ Tillu is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 15,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.

3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 10750/2020
PS Bharat Nagar
U/s 279/337 IPC
Vehicle No. DL-8SBS-5010

24.05.2020

Present : Ld. APP for the State (through VC).

None for the applicant.

Reply not received despite orders dated 22.05.2020 and 23.05.2020.

Notice be issued to the concerned SHO through the concerned DCP to ensure filing of reply on 26.05.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 136/2020
PS Begum Pur
U/s 392/34 IPC
Vehicle No. DL-11SY-2700

24.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-11SY-2700 on Superdari.

Present : Ld. APP for the State (through VC).

None for the applicant.

The present application for release of vehicle bearing number DL-11SY-2700 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Surender wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 63/2020
PS Begum Pur
U/s 379/356/34 IPC
Misc.

24.05.2020

Present:- Ld. APP for the State (through VC).

Copy of reply received from the IO HC Ram Niwas as per which the father name of the accused Ashish @ Golu is Rajesh and not Rakesh.

Original reply be filed in the concerned court as when the court resume normal functioning.

On the basis of the reply of the IO, it is clarified that the father's name of the accused is Rajesh and not Rakesh.

Copy of this order be sent to the Jail Superintendent for information.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 64/2020
PS Bharat Nagar
U/s 392/411 IPC
State vs. Nitin @ Babu

24.05.2020

Interim bail application taken up through video conferencing for hearing of interim bail application of accused Nitin @ Babu.

Present : Ld. APP for the State (through VC).

Sh. Gopal Sharma, Ld. LAC for accused (through VC).

Copy of reply alongwith previous involvements of the accused received from the IO SI Jitender. The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

Ld. LAC for the accused submits that the accused is in JC since 10.03.2020 and due to over crowding of prisons, in view of Corona Pandemic, he may be release on Interim bail for 45 days.

Ld. APP, on the other hand vehemently opposes the bail application on the ground that the application does not fall in the criteria laid down by HPC and hence the accused should not be released on interim bail especially as during investigation section 394 IPC has been invoked against the accused.

Heard. Perused.

Keeping in view the over all facts and circumstances of this case and gravity of the allegations, no grounds are made out to release the accused on interim bail, at this stage. The interim bail application is dis-

missed.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 148/19
PS Sultan Puri
U/s 457/380/411 IPC
State vs. Tarun

24.05.2020

Present : Ld. APP for the State (through VC).

Sh. B.K. Singh, Ld. counsel for accused through VC.

Clarifications have not been furnished by the IO despite the order dated 23.05.2020.

Notice be issued to the concerned SHO to submit the clarifications 26.05.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 118/2020
PS Keshav Puram
State vs. Dinesh Kumar
Vehicle No. DL-1RTA-6098

24.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1RTA-6098 on Superdari.

Present : Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-1RTA-6098 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of ASI Luvkesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 256/2020
PS North Rohini
State vs. DL-1LS-1599

24.05.2020

Present : Ld. APP for the State (through VC).

None for the applicant.

Reply not received despite order dated 23.05.2020.

Notice be issued to the concerned SHO through the concerned DCP to ensure filing of reply on 26.05.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 119/2020
PS North Rohini
State vs. Unknown

24.05.2020

Present : Ld. APP for the State (through VC).

None for the applicant.

Reply not received despite order dated 23.05.2020.

Notice be issued to the concerned SHO through the concerned DCP to ensure filing of reply on 26.05.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 0400/2020
PS Keshav Puram
State vs. MH-14GU-4746

24.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number MH-14GU-4746 on Superdari.

Present : Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number MH-14GU-4746 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI C.L. Kaphungan wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 0049/2020
PS Aman Vihar
State vs. Unknown

24.05.2020

Present : Ld. APP for the State (through VC).

None for the applicant.

The present application for release of 47 mobile phones on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Dinesh wherein it is stated that the 47 mobile phones were recovered in this case from the accused and no objection has been raised against releasing of the mobile phones to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In these circumstances, the aforesaid mobile phones be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phones in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI numbers , ownership and other necessary details of the mobile phones.
3. IO shall take the colour photographs of the mobile phones from different angles sufficient to identify the mobile phones during the

course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be also sent to the Incharge Computer Branch for uploading for uploading on the District Court website.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

e-FIR No. 6087/2020
PS Shalimar Bagh
State vs. Mukesh

24.05.2020

Bail application taken up through video conferencing for hearing of bail application of accused Mukesh.

Present : Ld. APP for the State (through VC).

Sh. Gurbachan, Ld. counsel for accused (through VC).

Copy of reply received from IO HC Dharam Raj. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 18.05.2020, he is the sole bread earner of his family, his father is unwell and no recovery has been effected from the accused who has been falsely implicated in this case and hence, he be released on bail.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused as per which the accused was apprehended with the stolen case property when he was committing another offence.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 18.05.2020, recovery has already been effected and also keeping that trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Mukesh is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 15,000/- with one surety in the like

amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 00143/2020
PS Prem Nagar
State vs. Pramod
Vehicle no. DL-1RV-6241

24.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1RV-6241 on Superdari.

Present : Ld. APP for the State (through VC).

None for the applicant.

The present application for release of vehicle bearing number DL-1RV-6241 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Neeraj wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on web-site of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 159/2020
PS Aman Vihar
State vs. Arun Kumar (Jamatalashi)

24.05.2020

Present:- Ld. APP for the State (through VC).

None for the applicant.

An application seeking release of Jamatalashi filed on behalf of applicant / accused is heard and perused.

Reply filed by the IO is perused wherein it is stated that he does not have any objection to the release of jamatalashi articles i.e. cash of Rs. 1280 and ATM-cum-Debit Card of Bank of Baroda as per personal search memo.

Heard. Perused.

Considering the submission mentioned in the application and in view of no objection of IO, the application is allowed.

The Jamatalashi articles as mentioned in the personal search memo be released to the applicant / accused against proper acknowledgment.

Perusal of the application also reveals that the applicant has stated that vehicle no. DL-9CAM-3320 was also seized in this case and has prayed for its release as well.

Copy of reply has been received under the signature of ASI Bhagwan Sahay wherein it is stated that there is no objection if the vehicle is released to the rightful / registered owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid

vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 47/2002
PS Sultan Puri
State vs. Manoj

24.05.2020

Present:- Ld. APP for the State (through VC).

None for the applicant.

Reply from the IO dated 22.05.2020 is already on record as per which time had been sought by the IO to file fresh reply. No fresh reply has been received.

It be called afresh for 26.05.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

DD No. 2-A dated 22.03.2020
PS Ashok Vihar
State vs. Himanshu

24.05.2020

Present:- Ld. APP for the State (through VC).

Sh. Dhan Bahadur Yadav, Ld. counsel for the accused (through VC).

No reply has been received from the Office of DCP in terms of order dated 22.05.2020. However, fresh reply has been received from the SHO. Same is not satisfactory.

Ld. counsel for the accused submits that the accused has already admitted to bail in the matters pertaining to the PS Ashok Vihar and PS Moti Nagar and on his application before the concerned court of PS Adarsh Nagar, he was informed that the accused had not been arrested in that case.

Telephonic clarifications have been taken from the IO through prosecution Naib Court Ct. Rajesh and the IO has stated that he had given the information about the arrest of the accused at PS Adarsh Nagar and that the Kalandra had already been attached in FIR No. 8704/2020, PS Ashok Vihar.

In view of the submissions made by the IO, I deem it appropriate to call for a fresh report from the office of DCP in terms of order dated 22.05.2020 and in the meanwhile, a report be called PS Adarsh Nagar as to whether the accused has been arrested in their case till date.

To come up on 26.05.2020 before the concerned Duty MM.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020

FIR No. 606/16
PS Sultan Puri
State vs. Rinki @ Ricki

24.05.2020

Present:- Ld. APP for the State (through VC).

None for the applicant.

Reply from the IO dated 21.05.2020 is already on record as per which the charge-sheet has already been filed in the Court.

The applicant / accused is given one opportunity to place on record the order sheet reflecting the status of the accused as being on bail or not since the concerned file cannot be called for in view of suspended functioning of District Courts.

Put up for consideration on 26.05.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
24.05.2020